

Annexure - 3  
Amay Home Services Limited; CIRP commenced on 17.05.2024;  
List of creditors as on 06.03.2025

List of Unecured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim			Details of claim admitted								Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed		Amount of claim admitted			Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC						
			Principal	Interest and other component	Total	Principal	Interest and other component	Total										
1	IDBI Bank	06.10.2025	₹ 67,768,916	₹ 391,851,615	₹ 459,620,531	₹ 67,185,436	₹ 117,054,564	₹ 184,240,000	Secured Loan	₹ 0	₹ 0	No	15.09%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 275,380,531	Refer Note 5
	<b>Total</b>		₹ 67,768,916	₹ 391,851,615	₹ 459,620,531	₹ 67,185,436	₹ 117,054,564	₹ 184,240,000		₹ 0	₹ 0		15.09%	₹ 0	₹ 0	₹ 0	₹ 275,380,531	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to RP.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from the Financial Creditor for the claims under further verification.

5. Claim of IDBI bank is with respect to Home loans disbursed for projects My Liberty homes and Luxury studios. Claims have been admitted for Luxury Studios for which CD was supposedly a Developer and IDBI disbursed all amount of loans to the CD.

GARIMA DIGGIWAL

RESOLUTION PROFESSIONAL

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